

SCHEDULE FORM A - PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PPS ENVIRO POWER PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	PPS Enviro Power Private Limited
2	Date of incorporation of corporate debtor	21.10.2002
3	Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U40106TG2002PTC048720
5	Address of the registered office and principal office (if any) of corporate debtor	97/A, Road No. 18, Phase – I, IDA, Jeedimetla, Hyderabad- 500055
6	Insolvency commencement date in respect of corporate debtor	13.08.2019
7	Estimated date of closure of insolvency resolution process	09.02.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Anurag Kumar Sinha IBBI/ IPA-001/IP-P00427/2017-18/10750
9	Address and e-mail of the interim resolution professional, as registered with the board	Address: 83, Mittal Court, Wing A, Nariman Point, Mumbai – 400021 E-mail: aksinhaip3@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C/o Quest Profin Advisor Pvt. Ltd., 75/76, Mittal Court, Wing C, Nariman Point, Mumbai – 400021 E-mail: aksinhaip3@gmail.com
11	Last date for submission of claims	27.08.2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional	NA
13	Name of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: www.ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PPS Enviro Power Private Limited on 13.08.19 (order uploaded on NCLT website on 16.08.19).

The creditors of PPS Enviro Power Private Limited are hereby called upon to submit their claims with proof on or before 27.08.19 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.

Place: Mumbai

Name of Interim Resolution Professional: Anurag Kumar Sinha

Date: 17.08.19

Signature: 